## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. 432(ND)/2017

IN THE MATTER OF:

Globus Investors Welfare Association and ARN ......Petitioner Infrastructures & Ors.

SECTION: UNDER SECTION 210(2) & 213

Order delivered on 18.12.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

Deepa Krishan Hon'ble Member (T)

For the Petitioner(s):

Mr. Arun Kathpalia, Senior Advocate

Ms. Ranjana Roy, Mr. Pervinder Tanwar & Mr.

Rohan Gupta, Advs.

For the Respondent(s):

## ORDER

A close scrutiny of the petition reveals a number of defects which we have discussed while examining the arguments advanced by the learned Senior Counsel. Accordingly, learned counsel requests for some time to examine the defects and remove the same in accordance with law. Let the defects be removed before the next date of hearing.

List for further consideration on 25.01.2018.

(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

(DEEPA KRISHAN) (MEMBER TECHNICAL)

18.12.2017 Vineet